

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

B. A. No. 3707 of 2020

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Raj Kumar @ Raj Kumar Arya ... .. Petitioner  
Versus  
The State of Jharkhand ... .. Opp. Party  
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**CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY**

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For the Petitioner : Mr. Nilesh Kumar, Advocate  
For the Opp. Party : Mr. Sanjay Kumar Srivastava, A.P.P.  
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03/09.07.2020 Defects as pointed out by the office are ignored.

Heard Mr. Nilesh Kumar, learned counsel for the petitioner and Mr. Sanjay Kumar Srivastava, learned A.P.P. for the State.

Petitioner has been made accused in connection with Telaiya P.S. Case No. 281 of 2018.

It appears that the petitioner was earlier granted anticipatory bail in A.B.A. No. 1695 of 2019 on a condition of deposit of Rs. 15,00,000/- as ad interim victim compensation. However, the petitioner did not deposit the said amount and he is in custody since 20.02.2020.

The allegation reveals that the petitioner is the maternal father-in-law of the informant with whom the informant was having a good relationship. The informant had agreed to purchase 30 decimals of land in Khata No. 24, Plot No. 6943 in Mauza - Telaiya for which Rs. 15,00,000/- was given as consideration amount. However, neither the sale deed was executed nor the money was returned.

Regard being had to the nature of allegation levelled against the petitioner, I am not inclined to grant bail to the petitioner. The prayer for bail of the petitioner is, hereby, rejected at this stage.

*(Rongon Mukhopadhyay, J.)*